

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.68/98 in OA 778/1996

New Delhi, this 20th day of April, 1998

Hon'ble Shri S.P. Biswas, Member(A)

Shri H.L. Khanna
r/o Hari Bhari Farm
PO Sawan Public School
Mehrauli, New Delhi

... Applicant

(By: Shri K.N.R. Pillai, Advocate)

Versus

1. Secretary
Rail Bhavan, New Delhi

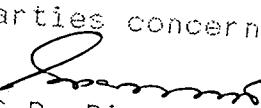
2. General Manager
Northern Railway
Baroda House, New Delhi ... Respondents

ORDER(in circulation)

Shri K.N.R. Pillai, learned counsel for the (late) applicant has filed this RA for correcting the order and judgement dated 26.2.98 in OA 778/96 as he feels that the wordings in the judgement would mean that he gave wrong information to the court that there are no legal heirs to the applicant who died on 27.11.97 while there are legal heirs available to the applicant. I have considered this aspect. Accordingly, the wordings in the said judgement are substituted as follows:

"Learned counsel for the applicant submits that the applicant expired on 27.11.97. Inspite of counsel informing that the time limit prescribed for impleading legal heirs would lapse on 25.2.98, none of the legal heirs had come forward to get impleaded and, therefore, the OA may be treated as abated".

2. The RA is disposed of accordingly. Registry to send copy of this order to the parties concerned.


(S.P. Biswas)
Member(A)

/gtv/